

Durgapur Steel Plant

2681. Shri S. A. Mohdi: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether any change in the agreement has been made with I.S.C.O.N. of Durgapur Steel Plant; and

(b) if so, the nature of the changes proposed and accepted?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b). Under the original agreement for Durgapur, the liability of the contractor for the safe working of various portions of work is limited to twelve months from the date certified by the Consulting Engineers or six months after taking over of a section by the project authorities, whichever is later. As I mentioned in this House on the 10th of August 1959, ISCON has undertaken to rectify at their own expense any damage to the Durgapur steel works caused by settlement of foundations containing bored piles for a period of ten years. The Hindustan Steel Limited is taking necessary action to incorporate this change in the agreement.

Gorakhpur University

2682. Shri Radha Mohan Singh: Will the Minister of Education be pleased to state:

(a) the grant proposed to be given to the Gorakhpur University by the University Grants Commission during 1959-60;

(b) the grant actually given during 1958-59; and

(c) the amount of special grants, if any, given for special schemes for rural uplift during 1959-60?

The Minister of Education (Dr K. L. Shrivastha): (a) A sum of Rs. 2,125 has already been sanctioned to the Gorakhpur University during 1959-60. As regards further grants proposed to be given during the year, it is not

possible to give any estimate at present.

(b) and (c). Nil.

Central Special Police Establishment

2683. { Shri S. N. Easaul:
Shri Nek Rām Negi:

Will the Minister of Home Affairs be pleased to state:

(a) the total number of cases under investigation of the Central Special Police Establishment in Ambala Branch with their date of registration;

(b) whether it is a fact that these cases have been pending for the last two or three years without any action being taken in the matter; and

(c) if so, the action taken by Government to expedite their disposal?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) A statement showing the requisite information is placed on the Table of the House [See Appendix IV, annexure No 92]

(b) No

(c) Does not arise.

Toddy shops in Kerala

{ Shri Warier:
Shri A. K. Gopalan:
Shri Kuttan:
2684. { Shri Kōdlyan:
Shri Maniyangadan:
Shri V. Easwaran:
Shri Jinnachandran:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Kerala Administration have decided to take back toddy shops from Co-operative Societies of Toddy Tappers;

(b) if so, how many shops are to be re-auctioned, and

(c) the reasons for taking this decision?